


PUNJAB AND HARYANA HIGH COURT AT CHANDIGARH

NOTICE

Dated:-06.03.2024

This is for the information of members of the Punjab and Haryana High Court Bar Association and all concerned that vide below mentioned Correction Slip No. 194 Rules/ II.D4 dated 06.03.2024, Rules 4-A and 4-B have been inserted in Chapter-1 Part A (a), Rules and Orders of Punjab and Haryana High Court, Volume-V.

The Members of Punjab and Haryana High Court Bar Association and all concerned, are requested to cooperate and comply with the same on expiry of one month from today.

  
Registrar (Rules)  
For Registrar General

**HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**Correction Slip**

No. 194 Rules/II.D.4 dated 06.03.2024

Rule 4-A and Rule 4-B after the existing Rule 4 in Chapter 1, Part-A(a) of the Punjab and Haryana High Court Rules and Orders, Volume-V are inserted in the following manner :-


**“4-A. Address Proof:-** Every petition/appeal/application for impleadment as party shall be accompanied by copy of such document as may be prescribed from time to time, as proof of identity and address of the petitioner(s)/appellant(s)/applicant(s) as mentioned in the memo of parties and the affidavit in support thereof shall contain the declaration of such document having been annexed therewith.

Further the memo of parties in every petition/appeal/application for impleadment as party shall contain the mobile number(s) of the petitioner(s)/appellant(s)/applicant(s) as well as the identification number of the document furnished in support of identity and address of the petitioner(s)/appellant(s)/applicant(s).

Provided that in case of petitioner/appellant/applicant being government, an officer of the government acting in discharge of official duties, statutory body, body corporate, institution, organization etc. it shall be sufficient that the office/registered address and the mobile number of the person signing the petition/appeal/application is mentioned.


**4-B. Synopsis of the case:-** After the index and the Court fee with every case (petition, appeal etc.) to be filed in the High Court a brief synopsis of the case (concise statement of relevant facts) in chronological order with dates, shall be annexed. Reference to document(s) in such synopsis shall specifically mention (in bold letters in the page margin at the relevant place) the annexure number and the relevant page at which such document is annexed.”

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
(Arun Kumar Aggarwal)  
Registrar (Rules)  
for Registrar General


Endst.No. 7302 Rules/II.D4 dated 06.03.2024

A copy of Correction Slip is forwarded to the Legal Remembrancer and Secretary to Government of Punjab, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Punjab Government Gazette (Extraordinary). Two spare copies of the printed Correction Slip be sent for the use of this Court.


  
(Arun Kumar Aggarwal)  
Registrar (Rules)  
for Registrar General

Endst.No. 7303 Rules/II.D4 dated 06.03.2024

A copy of Correction Slip is forwarded to the Legal Remembrancer and Secretary to Government of Haryana, Department of Legal and Legislative Affairs, Chandigarh, with the request that the correction slip be got published in the Haryana Government Gazette (Extraordinary). Two spare copies of the printed Correction Slip be sent for the use of this Court.

  
(Arun Kumar Aggarwal)  
Registrar (Rules)  
for Registrar General

A copy of Correction Slip is uploaded on the portal i.e. <http://egazette.chd.gov.in> in terms of letter dated 23.09.2019 of Printing and Stationery Department, U.T., Chandigarh.

  
(Arun Kumar Aggarwal)  
Registrar (Rules)  
for Registrar General


Endst.No. 7304 Rules/II.D4 dated 06.03.2024

Copy of the Correction Slip is forwarded to the following for information :-

- 1 The Secretary to Government of Punjab, Department of Home Affairs and Justice (Judicial Department), Chandigarh.
- 2 The Financial Commissioner and Secretary to Government of Haryana, Administration of Justice Department, Chandigarh.
- 3 The Home Secretary, Chandigarh Administration, Chandigarh.
- 4 The Secretary General, Supreme Court of India, New Delhi.
- 5 The Registrar General, High Court of Delhi, New Delhi.
- 6 The Registrar General, High Court of Himachal Pradesh, Shimla.
- 7 The Chairman, Bar Council of Punjab and Haryana, Chandigarh.
- 8 The President, Punjab & Haryana High Court Bar Association, Chandigarh.
- 9 All the District & Sessions Judges of the States of Punjab, Haryana and Union Territory, Chandigarh.
- 10 The Advocate General, Punjab, Chandigarh.
- 11 The Advocate General, Haryana, Chandigarh.
- 12 The Principal Secretary (Administration) to Hon'ble the Chief Justice, Punjab & Haryana High Court, Chandigarh.
- 13 All the Special/ Court/ Private Secretaries/ Readers to Hon'ble the Chief Justice and Hon'ble Judges.
- 14 The Registrar General, Punjab and Haryana High Court through his Secretary/ Private Secretaries.
- 15 The Co-ordinator, Chandigarh Arbitration Centre, Sec.-17, Chandigarh.
- 16 The Director, Chandigarh Judicial Academy, Sector 43, Chandigarh.
- 17 All the Registrars.
- 18 All the OSDs.
- 19 All the Joint Registrars.
- 20 All the Deputy Registrars;
- 21 All the Assistant Registrars;
- 22 The Librarian;
- 23 All the Superintendents.
- 24 The Superintendent Computer Branch for displaying the above noted amendments on the website of this Court.
- 25 The Reporter, ILR Section.
- 26 Incharge ASD Lab High Court.

Note:- As per circular dt. 10.08.2018 & 10.07.2019, it be downloaded for immediate necessary compliance, if any, by all concerned.

Punjab & Haryana High Court at Chandigarh.

  
(Arun Kumar Aggarwal)  
Registrar (Rules)  
for Registrar General